

## **Central Administrative Tribunal Principal Bench, New Delhi**

**OA No.3953/2016**

New Delhi this the 29<sup>th</sup> day of November, 2016

## **Hon'ble Mr. V. Ajay Kumar, Member (J)**

Surjo Devi  
Age 50 years  
Not in employment  
W/o Late Shri Bharat Lal Meena  
R/o Village Khera  
Tehsil Toda Bhim  
Distt. Karoli, Rajasthan ... Applicant

(By Advocate:Shri R.K.Shukla)

## VERSUS

1. Union of India  
Through the General Manager  
Northern Railway Headquarters  
Baroda House, New Delhi.
2. The Divisional Railway Manager  
Delhi Division, Northern Railway  
D.R.M. Office, Estate Entry Road  
Pahar Ganj  
New Delhi.
3. The Sr. Divisional Personnel Officer  
D.R.M. Office, Delhi Division  
Northern Railway, Estate Entry Road  
Pahar Ganj, New Delhi.

## **O R D E R (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

Heard the learned counsel for the applicant.

2. The applicant, who is the widow of late Shri Bharat Lal Meena, who died in harness while working as substitute running room bearer, filed the present OA seeking the following reliefs :-

“(a) to direct the respondents to grant family pension to the applicant w.e.f.28.09.1984 alongwith arrears of pension in favour of the applicant in terms of rules and regulations;

- (b) to direct the respondents to pay the arrears of family pension to the applicant alongwith 9% interest as the pension is not a bounty not sanctioning the pension, the railway departments are themselves responsible and delay is attributable on their part, because the same should have been released discharging their duties.
- (c) to pass any other or further relief which this Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case and O.A. be allowed with all consequential benefits."

3. It is submitted that the applicant has made number of representations including Annexure A-1 representation dated 20.09.2016 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the representation dated 20.09.2016 (Annexure A-1) of the applicant and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No order as to costs.

**(V. Ajay Kumar)  
Member (J)**

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